

section (2) of section 479 of the Delhi Municipal Corporation Act, 1957, a copy each of the following Notifications of the Ministry of Home Affairs:

- (i) Notification No. F. 1/58-Elec. D. M. Cor., dated the 1st February, 1958, publishing the De.hi Municipal Corporation (Election of Councillors) Rules, 1958.
- (ii) Notification No. F. 1/58-Elec. D. M. Cor., dated the 8th February, 1958, publishing an amendment in the Delhi Municipal Corporation (Election of Councillors) Rules, 1958. [Placed in Library. See No. LT-549/58 for (i) and (ii).]
- (iii) Notification No. 2/58-D. M. Cor., dated the 19th March, 1958, publishing the Delhi Municipal Corporation (Election of Aldermen) Rules, 1958. [Placed in Library. See No. LT- 636/58.]

DR. R. B. GOUR (Andhra Pradesh): Sir, I would like to ask the hon. the Home Minister why is it that a notification concerning the Election Rules of the Councillors that was issued on the 1st of February is being laid on the Table in this House now, when the session was already there after the notification was issued? The Election of Councillors Rules were there. We could also, under the Delhi Municipal Corporation Act, have got the rules amended if we so desired.

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT) : There is no time limit, prescribed for placing the Rules here.

DR. R. B. GOUR: On the 1st of February you issued the notification. We met in February. We met again in April. Now, we are meeting for the third time.

Mn CHAIRMf J: I am informed that it was laic" at the last session.

But since thirty days were not there, it was again relaid this time. That is what Secretary tells me.

NOTIFICATION PUBLISHING THE DELHI TERMINAL TAX RULES, 1958

SHRIMATI VIOLET ALVA: Sir, I beg to lay on the Table, under sub-section (2) of section 479 *tt* the Delhi Municipal Corporation Act, 1957, a copy of the Ministry of Home Affairs Notification No. 8/58-D.M. Cor., dated the 7th April, 1958, publishing the Delhi Terminal Tax Rules, 1958. [Placed in Library. See No. LT-G79/ 58.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE CENTRAL EXCISE RULES, 1944

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI) : Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in the Central Excise Rules, 1944: —

- (i) Notification No. 53/58, dated the 10th May, 1958.
- (ii) Notification No. 54/58, dated the 10th May, 1958.
- (iii) Notification No. 58/58, dated the 24th May, 1958.
- (iv) Notification G.S.R. No. 381/5B-No. 57/58, dated the 17th May. 195U.
- (v) Notification G.S.R. No. 454, dated the 7th June, 1958. [Placed in Library. See No. LT-820/58 for (i) to (v).]

NOTIFICATION PUBLISHING THE TAX ON RAILWAY PASSENGER FARES (DISTRIBU- TION) RULES, 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (2) of section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957, a copy of the Ministry of Finance (Depart -

ment of Economic Affairs) Notification S.R.O. No. 1J5, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules, 1958. [Placed in Library. See No. LT-587/58.]

**MINISTRY OF FINANCE NOTIFICATIONS
UNDER THE CENTRAL EXCISES AND SALT
ACT, 1944**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the *Ttxhie*, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue): —

- (i) Notification G.S.R. No. 492. dated the 21st June. 1958, rescinding Government Notification No. 34-Central Excises, dated the 3rd August, 1954.
- (ii) Notification G.S.R. No. 523. dated the 28th June, 1958, publishing an amendment in the Central Excise Rules, 1944.
- (iii) Notification G. S. R. No. 524, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944.
- (iv) Notification G. S. R. No. 525, dated the 28th June, 1958, publishing further amendments in the Central Excise Rules, 1944. [Placed in Library. See No. LT-82158 for (i) to (iv)].

**(i) APPROPRIATION ACCOUNTS (RAIL-
WAYS) 1956-57.**

**(ii) BLOCK ACCOUNTS (RAILWAYS) 1956-
57**

(iii) AUDIT REPORT (RAILWAYS) 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

- (i) Appropriation Accounts of Railways in India for 1956-57

(Parts I and II). [Placed in Library. See No. LT-801/58.J

- (ii) The Block Accounts (including capital statements comprising the loan accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1956-57. [Placed in Library. See No. LT-802/58.J

- tin) The Audit Report, Railways, 1958. [Placed in Library. See No. LT-800/58.]

**NOTIFICATION PUBLISHING THE DHOTIES
(FIXATION OF COLLECTIVE QUOTA) RULES,
1958**

SHRI SATYA NARAYAN SINHA: Sir, on behalf of Shri Lai Bahadur, I beg to lay on the Table, under sub section (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed in Library. See No. LT-664/58.]

**FIRST REPORT OF THE COMMITTEE FOR
PLANNING MEASURES AGAINST FLOODS IN
DELHI**

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, I beg to lay on the Table a copy of the First Report of the Committee constituted by the Prime Minister on the 23rd July, 1958, for planning measures against floods and similar calamities in Delhi. [Placed in Library. See No. LT-804158.]

**NOTIFICATION PUBLISHING AMENDMENTS IN
THE DISPLACED PERSONS (COM-
PENSATION AND REHABILITATION) RULES,
1955**

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each